

(a) the number of cases in the years 1954-55 and 1955-56 respectively in which facilities were granted on the basis of the decisions arrived at the Indo-Pakistan Passport Conference, 1953 for the re-union of divided families in respect of categories (i) and (ii) respectively mentioned in paragraph 38, on page 25 of the Report 1955-56 of the Ministry of Home Affairs;

(b) whether the "certain persons who had their close relatives in India on whom they were dependent", mentioned in the last sub-paragraph of paragraph 38 are over and above the two categories mentioned above; and

(c) if so, the number of Pakistani nationals to whom such facilities were granted during 1954-55 and 1955-56, and conditions that they had to satisfy for eligibility under this concession?

The Minister of Home Affairs (Pandit G. B. Pant): (a) 815 in 1954-55 and 1110 in 1955-56.

(b) Yes.

(c) 45 in 1954-55 and 60 in 1955-56. Every such case is examined and decided on merits, and all factors including compassionate grounds are taken into account.

TAX EVASION

*2397. { **Shri Madiah Gowda:**
Shri N. B. Chowdhury:

Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that Mr. Nicholas Kalder, noted economist of United Kingdom has reported that the amount of income-tax lost through tax evasion in India is of the order of Rs. 200 to Rs. 300 crores, a year;

(b) which important sectors are the main sources of such evasion; and

(c) the action taken or proposed to be taken in this regard?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): (a) Attention is invited to the reply given

to the Starred Question No. 2023 dated 8th March 1956. Steps are being taken to publish Mr. Kalder's Report and it will be misleading to disclose certain figures out of their context, until the Report has been published.

(b) Does not arise.

(c) The Report is under the consideration of Government.

CIVILIAN DEFENCE EMPLOYEES

*2398. { **Shri P. L. Kureel:**
Shri G. L. Chaudhary:

Will the Minister of **Defence** be pleased to state:

(a) whether it is a fact that discriminatory treatment is being meted for the last seven years to certain section of civilian employees of the same category in view of the fact that personnel of former ETE category are being given free indoor medical treatment in Military Hospitals whereas recoveries are being effected from personnel belonging to former ISP categories, although since 1st August, 1949 both the categories are governed by same terms and conditions of service; and

(b) if so, why?

The Deputy Minister of Defence (Sardar Majithia): (a) and (b). A statement explaining the position is laid on the Table of the House. [See Appendix XIV, annexure No. 19.]

POSTAL BANKING FACILITIES

*2399. **Shri Shree Narayan Das:** Will the Minister of **Finance** be pleased to state:

(a) whether the Government of India have considered and arrived at any conclusion with regard to the suggestion made by the International Monetary Fund Mission two and half years back regarding the extension of postal banking services to rural India; and

(b) the extent of increase in the Post Office Savings Banks Accounts and amounts of deposits during the last five years (year-wise)?